

DELHI VIDHAN SABHA

Bulletin Part I

(Brief record of Proceedings)

Wednesday, March 26, 1997/Chaitra 06, 1919(Saka)

NO. 102

2.00 P.M.

Starred Questions

1. Starred Question Nos 121^{&123} to 128 and supplementaries thereto were orally asked and replied.

Replies to Starred Question Nos. 122 and 129 to 140 were laid on the Table of the House.

Unstarred Questions

2. Replies to unstarred Question Nos. 161 to 163 were laid on the Table of the House.

Late receipt of replies to Questions

3. During Question Hour, S/Shri Nand Kishore Garg, Alok Kumar and O.P.Babbar demanded that replies to Questions both Starred and Unstarred should reach the members one day in advance. They also desired a ruling from the Chair in this regard. Shri Jag Parvesh Chandra informed that in the first Legislative Assembly of 1952, replies were given to members in advance. However, during the days of Metropolitan Council, all along written replies were given to members on the same day.

The CHAIR assured the House to look into this matter.

Statement by Minister

4. DR.HARSH VARDHAN, MINISTER OF HEALTH made a statement in the House regarding "Matree Suraksha

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Abhiyaan".

Replies regarding matters raised under Rule 259

5. HON'BLE SPEAKER informed the members that as per his direction, the Assembly Secretariat has circulated a compiled statement showing the number of notices received under Rule 259, number of matters raised, number of replies received and pending replies.

The CHAIR expressed concern that inspite of his Secretariat writing to all the Secretaries & Heads of Departments, replies to Special Mentions are not received within a stipulated period. He therefore asked the Government to ensure that replies to Special Mentions made under Rule 259 are sent to them within a period of one month, with a copy to the Assembly Secretariat.

The MINISTER OF PARLIAMENTARY AFFAIRS assured that the replies will be sent in time.

Special Mention

6. Following members raised matters under Rule 259:-

1. Shri Tek Chand Sharma
2. Shri Deep Chand Bandhu
(MINISTER OF INDUSTRY intervened in the matter)
3. Dr.A.K.Walia
(MINISTER OF HEALTH intervened in the matter)
4. Shri Raj Kumar Chauhan

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5, Shri Alok Kumar

(CHAIR concurred with the Member and desired action to be taken against those who defile the walls etc. of the Capital city)

6. Shri Chand Ram

7. Shri Ram Bhaj

8, Shri Nand Kishore Garg

BUDGET 1997-98

7. (HON'BLE DEPUTY SPEAKER in the Chair)

Further discussion on the Statement of Estimated receipts and expenditure of the Government of N.C.T. of Delhi for the year 1997-98.

Following members took part in debate:-

1, Shri O.P. Babbar

2. Shri Mukesh Sharma

Walk out by Opposition

During Budget Discussion, Shri Deep Chand Bandhu demanded rescinding of the suspension of Shri Ramvir Singh Bidhuri, as earlier promised by MINISTER OF LEGISLATIVE AFFAIRS.

SHRI RAJENDRA GUPTA, MINISTER OF LEGISLATIVE AFFAIRS said that they were prepared to do so if the suspended Member was ready to apologise for his conduct. Shri Bandhu cautioned that if their Party's request was not acceded to, they would have to stage a walk out thereby reducing the requisite

quorum in the House. As the MINISTER did not relent all the Congress Members staged a walk out.

(Quorum bell was rung)

HON'BLE DEPUTY SPEAKER asked Shri Gauri Shankar Bhardwaj to speak on Budget.

Suspension of Member

Shri Jai Kishan, the lone Congress Member entered in the House, stood up and without CHAIRMAN's permission, started speaking on the alleged lath charge and injury to some of the agitators from his constituency who were complaining against the high-handedness of Electricity officials. As the member continued to shout inspite of repeated warnings, the CHAIRMAN was constrained to name him.

On a motion moved by MINISTER OF PARLIAMENTARY AFFAIRS, which was carried by voice vote, the member was suspended from the sittings of the House under Rule 256.

Discussion on Budget (contd.)

3. Shri Gauri Shankar Bhardwaj
4. Shri Madan Lal Gaba
5. Ch. Shish Pal

(Discussion not concluded)

5.50 P.M

(The House was adjourned till 14.00 hours on Thursday, March 27, 1997)

**DELHI
March 26, 1997**

**P.N. GUPTA
SECRETARY**